

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
08-05-2024 AT 10:30 AM**

**CP(IB) No. 277/7/HDB/2023**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Company Limited      **...Financial Creditor**

**AND**

KOBO Biotech Limited      **...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Ms Aishwarya, for Financial Creditor present through Video Conference.

Learned Counsel Mr D Narendra Naik, for respondent present through Video Conference.

Matter passed over.

Matter called again. Since the delay is condoned, counter received. For filing rejoinder 10 days' time granted. For hearing, matter adjourned to 19.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**